



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. 809 of 200 2

Applicant(s) Smt. Dummu Suvarnai Respondent(s) U.O.I.

Advocate for Applicant(s) Mr. B.P. Yadav Advocate for Respondent(s)

NOTES OF THE REGISTRY

P.O/B.D. for Rs.50/- filed
For Registration please

By
16.9.02
D.K.
Dummu
18.09.02

ORDERS OF THE TRIBUNAL

REGISTER

A
18/9/2002
Registration

1. ORDER DATED 23-09-2002.

Applicant claiming to be the widow of an Ex-gangman of South Eastern Railway/ Khurda Road Division of S.E.Railway had represented to the Respondents for payment of family pension under Annexure-1 dated 25th December, 2001. No heed having been paid to her grievances, she has filed the present O.A. U/s.19 of the A.T.Act, 1985. Having given a preliminary hearing to the learned

for Admin with Lst.

orders pl.

D.K.
20.9.02

Bench

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copies of order
dt. 23.9.02 alongwith
Copies of OA ~~162~~ to
all resps.

Free copies of
said order may be
handed over to
Counsel for both
sides.

1/
4/12

B/S
9/10/02
SD

counsel for the Applicant and Mr. R.C. Rath,
Learned Additional Standing Counsel for the
Railways, on whom a copy of this Original
Application has been served and having
perused the materials on record, we dispose
of this O.A. with a direction to the
Respondents 2 and 3 to look into the grievances
of the Applicant (as raised in her representation
under Annexure-1 dated 18-12-2001 and in the
present O.A.) and pass necessary orders within
a period of three months from the date of
receipt of a copy of this order. Respondents
2 and 3 should send the result of the
consideration to the applicant within the
time limit fixed herein above.

Send copies of this order, alongwith
copies of the O.A. and annexures, to the
Respondents and free copies of this order
be given to learned counsel for both sides.

John
(B.N. SOM) 23/9
VICE-CHAIRMAN

Manoranjan Mohanty
23/09/2002
(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)